

**GOVERNMENT OF PUNJAB**

**DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS**

**THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS,  
PUNJAB ACT, 1956.**

(PUNJAB ACT No. 22 OF 1956)  
(As amended upto the 12th March, 2026)



2026

**THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS,  
PUNJAB ACT, 1956.**

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**<sup>1</sup>THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS,  
PUNJAB ACT, 1956.**

**(PUNJAB ACT No. 22 OF 1956)**

*(Received the assent of the Governor of Punjab on the 15th September, 1956 and was first published in the Punjab Government Gazette (Extraordinary) of 19th September, 1956)*

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|------|-----|--|--|
| Year | No. | Short Title  | Whether repealed or otherwise affected by Legislation.   |
| 1956 | 22  | THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS, PUNJAB ACT, 1956. | 1. Amended in part, Punjab Act No.5 of 1970.<br>2. Amended in part, Punjab Act No.25 of 1973.<br>3. Amended in part, Punjab Act No.9 of 1976.<br>4. Amended in part, Punjab Act No.25 of 1978.<br>5. Amended in part, Punjab Act No.16 of 1983.<br>6. Amended in part, Punjab Act No.5 of 1992.<br>7. Amended in part, Punjab Act No.20 of 1995.<br>8. Amended in part, Punjab Act No.21 of 1998.<br>9. Amended by, Punjab Act No.9 of 2003.<br>10. Amended by, Punjab Act No.19 of 2004.<br>11. Amended by, Punjab Act No.10 of 2006.<br>12. Amended by, Punjab Act No 12 of 2009.<br>13. Amended by, Punjab Act No.16 of 2010.<br>14. Amended by, Punjab Act No.14 of 2018.<br>15. Amended by, Punjab Act No.15 of 2019. |

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<sup>1</sup> This Act applied to the new State of Punjab by the Punjab Laws (Application), Act, 1957 (Punjab Act 33 of 1957) which came into force on the 1<sup>st</sup> November, 1956.

## **An Act to provide for the Salaries and Allowances of Deputy Ministers in the State of Punjab.**

Be it enacted by the Legislature of the State of Punjab in the Seventh year of the Republic of India as follows:-

- Short title and commencement.
1. (1) This Act may be called the Salaries and Allowances of Deputy Ministers, Punjab Act, 1956.
- (2) It shall be deemed to have come into force with effect from 23rd April, 1956.
- Definitions.
2. In this Act unless the context otherwise requires:-
- (a) "House" includes the staff quarters and other buildings appurtenant thereto and the gardens thereof.
- (b) "Maintenance" in relation to a house shall include the payment of local rates and taxes and charges for electricity and water.
- Salaries of Deputy Ministers.
- <sup>1</sup>[3. There shall be paid to each Deputy Minister, a salary at the rate of twenty thousand rupees per mensem, sumptuary allowance and compensatory allowance each at the rate of five thousand rupees per mensem.]
- Providing of residence.
- <sup>2</sup>[4. (1) Each Deputy Minister shall be provided with a rent-free Government house at the State Headquarter, the furnishing and maintenance charges of which, shall be borne by the State Government.
- (2) In case a Deputy Minister is not provided with a rent-free Government house, as stated in sub-section (1), by the State Government due to non-availability of the Government house, and he resides in a house, taken by him on rent at the State Headquarter, then he shall be entitled to such monthly allowance, as may be specified by the State Government in the rules framed in this regard. Apart from

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<sup>1</sup> Substituted by Punjab Act no.16 of 2010, section 2.

<sup>2</sup> Substituted by Punjab Act no.12 of 2009, section 2 .

the monthly allowance, a Deputy Minister shall also be entitled to the facility of free furnishing at the Government expenses:

Provided that the maintenance charges, other than the actual charges of electricity and water in respect of the rented house, shall be borne by the owner of the house.

(3) In case a Deputy Minister opts to reside in his own house or in the house owned by his spouse, which is situated within such radius from the State Headquarter, as may be specified in the rules, then he shall be entitled to such monthly allowance, as may be specified by the State Government in the rules framed in this regard. Apart from the monthly allowance, a Deputy Minister shall also be entitled to the facility of free furnishing at the Government expenses:

Provided that the maintenance charges, other than the actual charges of electricity and water of the house, shall be borne by the owner of the house.

(4) The State Government may, allow a Deputy Minister to continue in free occupation of the house, provided to him under sub-section (1) or sub-section (2), as the case may be, for a period, not exceeding fifteen days from the date of his ceasing to be a Deputy Minister.]

Conveyance  
Allowance

5. (1) Each Deputy Minister shall be provided with a State Car, the expenses on the maintenance and propulsion of which shall be borne by the State Government.

(2) If a Deputy Minister does not avail of or surrenders his State Car and wishes to use his private vehicle for official purpose, he will be paid such allowance, as may be specified in the rules made in this behalf by the State Government under this Act from time to time.

Free  
installation  
of  
telephone

<sup>1</sup>[5-A. (1) Every Deputy Minister shall be entitled to have a telephone installed at any place within his constituency or at his place of residence or at Chandigarh and all charges in respect of installation and security deposit shall be paid by Deputy Minister himself and the amount so paid shall be reimbursed to the Deputy Minister, by the Government, on production of receipts obtained from the Posts and Telegraph Department.

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<sup>1</sup> Added by Punjab Act no.5 of 1970, which was modified by Act no.25 of 1978 and substituted vide Punjab Act No.5 of 1992, Punjab Act No.20 of 1995, amended vide Punjab Act No.21 of 1998 and further amended vide Punjab Act no.9 of 2003.

<sup>1</sup>{(2) Every Deputy Minister shall be paid a telephone allowance at the rate of ten thousand rupees per mensem }

Provided that the reimbursement of charges referred to in sub sections (1) and (2) shall not exceed <sup>2</sup>(one lac twenty thousand rupees per annum.)]

Free  
Transit by  
Railway.

<sup>3</sup>[5-B. (1) Every Deputy Minister along with his spouse and his dependent children accompanying either of them and an attendant accompanying him to look after and assist him shall, during the course of a financial year, be entitled to travel by any railway in India or within or outside India by an Air-conditioned coach or by air and an amount equivalent to the expenses incurred on such journey shall be reimbursed to him:

Provided that where a Deputy Minister travels by his own motor car and furnishes a cash receipt from a licensed dealer indicating the name of the Deputy Minister, quantity of petrol or diesel purchased by him for propulsion of his motor car, the date on which it was purchased, the cost thereof and the registration number of his motor car, the expenses so incurred shall be reimbursed to him:

Provided further that the total expenses incurred for the facilities specified in this section shall not exceed the amount of <sup>4</sup>(Two lac rupees) in a financial year.]

<sup>5</sup>[(2) A Deputy Minister may get an advance for performing the journey abroad by Air.]

Consti-  
tuency,Secre-  
-tarial,Postal  
Facilities  
and Office  
Allowances.

<sup>6</sup>[(5-BB. There shall be paid to the Deputy Minister, Constituency, Secretarial and Postal Facilities Allowances at the rate of <sup>7</sup>{fifteen thousand rupees} per mensem and office allowance in constituency at the rate of five thousand rupees per mensem.]

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<sup>1</sup> Substituted by Punjab Act No.16 of 2010, section 3.

<sup>2</sup> Substituted for the words "ten thousand rupees per mensem" by Punjab Act No.19 of 2004,section 2.

<sup>3</sup> Amended by Punjab Act No.5 of 1992 and further amended by Punjab Act 20 of 1995 and further amended vide Notification No.12-Leg/2002 dated 29<sup>th</sup> April,2003.

<sup>4</sup> Substituted for words "one lac twenty-five thousand rupees" by Punjab Act No.16 of 2010, section 4(a).

<sup>5</sup> Added by Punjab Act No.16 of 2010,section 4(b)

<sup>6</sup> Added by Punjab Act No.5 of 1992 and amended by Punjab Act No.21 of 1998,and further amended by Punjab Act no.9 of 2003,section 5.

<sup>7</sup> Substituted for words "eight thousand rupees" by Punjab Act No.16 of 2010,section 5.

5-C <sup>1</sup>[\*\*\*\*\*]

5-CC <sup>2</sup>[\*\*\*\*\*]

Power to  
make  
rules, etc.

6. The travelling allowance of the Deputy Ministers shall be regulated in accordance with such rules as may be framed or adopted by the State Government from time to time:

Provided that no mileage or travelling allowance shall be chargeable in respect of journey performed in a State car.

Salaries &  
allowances  
of CPS  
and Parlia-  
mentary  
Secretary.

<sup>3</sup>[6-A xxxx xxxx]

Deputy  
Ministers not  
to draw  
salary or  
allowances  
as Members  
of the State  
Legislature.

7. No person in receipt of a salary or allowance under this Act shall be entitled to receive any sum out of funds provided by the State Legislature by way of salary or allowance in respect of his membership of either House of the State Legislature.

Perquisites  
to be  
exclusive  
of income  
tax.

<sup>4</sup>[7-A. The salary and allowances payable to a Deputy Minister and free furnished house and other perquisites admissible to him under this Act, shall be exclusive of income tax, which shall be payable by the State Government.]

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<sup>1</sup> Omitted section 5-C by Punjab Act No.16 of 2010, section 6.

<sup>2</sup> Omitted section 5-C by Punjab Act No.16 of 2010, section 6

<sup>3</sup> Omitted by Punjab Act No.10 of 2006 ,section 2.

<sup>4</sup> Inserted by Punjab Act No.14 of 2019,section 2.

Repeal of  
Punjab  
ordinance  
no.3 of  
1956.

8. The Salaries and allowances of Deputy Minister Punjab, Ordinance, 1956, is hereby repealed.